

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 311 of 2013 &  
I.A. No. 404 of 2013**

**Dated : 7<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Madhya Pradesh Vij Co. Ltd.**

**.... Appellant(s)**

**Versus**

**Yash Co-operative Housing Society Ltd. & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Swapna Seshadri

**ORDER**

Despite service of notice, the Respondents have not entered appearance both the last occasion on 17.12.2013 as well as today.

The learned counsel for the Appellant is directed to send the intimation to the parties again.

As requested by the learned counsel for the Appellant, Post the matter for hearing on **03.02.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/kt